SLP (C) No(s). 13762-13764/2019

ITEM NO.25 COURT NO.2 SECTION XV

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13762-13764/2019

(Arising out of impugned final judgment and order dated 28-05-2019 in DBCW No. 8791/2016 28-05-2019 in DBCW No. 9153/2016 28-05-2019 in DBCW No. 9223/2016 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

THE NATIONAL LAW UNIVERSITY JODHPUR

Petitioner(s)

**VERSUS** 

PRASHANT MEHTA & ORS.

Respondent(s)

Date: 12-09-2023 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.

Mr. Anand Varma, AOR

Mr. Devansh Malhotra, Adv.

Mr. Shyam Aggarwal, Adv.

For Respondent(s) Mr. Rishabh Sancheti, Adv.

Ms. Padma Priya, Adv.

Mr. Anchit Bhandari, Adv.

Mr. Suyash Jain, Adv.

Mr. Chirag Kalani, Adv.

Mr. Garvit Bhootra, Adv.

Mr. K. Paari Vendhan, AOR

Mr. Manoj Ranjan Sinha, Adv.

Mr. Deepak Sain, Adv.

Ms. Rachna Ranjan, Adv.

Mr. Mrigank Prabhakar, AOR

Mr. Manoj Ranjan Sinha, Adv.

Mr. Rameshwar Prasad Goyal, AOR

Mr. Sandeep Kumar Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

On hearing learned counsel for parties, we find it a matter of great concern that a National Law University, which are institutions in forefront of legal education should operate only with contractual teachers. To say the least, this is unacceptable and We are told that now there have been undesirable. some amendment to the regulations which provide for per cent permanent staff and 50 50 per That has also not been implemented as contractual. vet! As per the University Grants Commission Regulations, it should be only 10 per cent contractual staff.

Learned senior counsel for the petitioner contends that they are not aided institutions. The point, however, remains that these are supposed to be institutions of excellence and you cannot expect excellence in institutions where there is constant inflow and outflow of teaching staff because they are contractual in character. It is time to remedy the position.

We would like an educational institution to remedy the position itself rather than we being called upon to remedy the position.

Learned senior counsel requests for a short accommodation to appropriately advice the clients.

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We are, however, informed that there is not even Vice Chancellor at present and the process is at an advanced stage. The Registrar is also stated to be contractual.

List for directions on 31.10.2023.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)